

**Bail Application No.1123/2021
State Vs. Kapil Kumar Rajoria
FIR No.39/2021
PS Civil Lines
U/s 420/34 IPC**

18/06/2021

Present 3rd application u/s. 439 Cr.P.C. has been filed on behalf of accused Kapil Kumar Rajoria for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Rupesh Kumar Khatri is present (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused.
Sh. Rishikesh Kumar, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

It is submitted by the IO that he has filed supplementary charge-sheet before the concerned Ld. MM on 17/06/2021 and the same is pending before the concerned Ld. MM.

Trial Court Record alongwith supplementary charge-sheet be called for the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on **29/06/2021.**

IO is bound down for the next date of hearing i.e. **29/06/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**FIR No.39/2021
State Vs. Sajeed
PS Civil Lines
U/s 420/34 IPC**

18/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Sajeed for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Rupesh Kumar Khatri is present (through V.C.).
Sh. Rishi Kumar, Ld. Counsel for the accused Sajeed (through V.C.)
Sh. Rishikesh Kumar, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

It is submitted by the IO that he has filed supplementary charge-sheet before the concerned Ld. MM on 17/06/2021 and the same is pending before the concerned Ld. MM.

Trial Court Record alongwith supplementary charge-sheet be called for the next date of hearing.

At joint request, the aforesaid bail application of the accused be put up for consideration on **29/06/2021.** Date of 29/06/2021 is given at specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. **29/06/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**FIR No.03/2020
PS Wajirabad
U/s 323/341/308/174-A/34 IPC
State Vs. Ankit Kumar**

18/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Ankit Kumar for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ SI Parveen Kumar is present (through V.C.).
Sh. Maharaj Singh Dedha Ld. Counsel for the accused Ankit Kumar (through V.C.).

Ahlmad is absent.

Orders as directed on the last date of hearing already stated to be filed by the IO.

It is submitted by counsel for the accused that the present matter has been compromised between the accused and complainant/ injured and quashing petition is yet to be filed before the Hon'ble High Court of Delhi and the present bail application of the accused be taken up for consideration on some other day. Heard. Request is allowed.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **01/07/2021**. Date of 01/07/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **01/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**FIR No.354/2021
PS Burari
U/s 308/120-B/34 IPC
State Vs. D.K. @ Dharmendra**

18/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused D.K. @ Dharmendra for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. S.K.Tiwari, Ld. Counsel for the accused D.K. @ Dharmendra (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is stated to be received.

IO has not joined the proceedings through V.C. despite bound down for today. He is absent without any intimation or explanation.

Issue notice to the IO with direction to appear with appropriate explanation regarding his non-appearance, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **28/06/2021**. Date of 28/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**State Vs. Rohit
FIR No.205/2021
PS Wajirabad
U/s 308/323/506 IPC**

18/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Rohit for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Sh. P.N. Mishra, Ld. Counsel for the accused Rohit (through V.C.).

Ahmad is absent.

It is submitted by counsel for the accused that accused has joined the investigation on 28/05/2021 in the present matter and he shall co-operate in the investigation and he shall join the investigation as and when directed by the SHO/ IO.

Issue notice to the IO to appear and to file further/ detailed reply to the aforesaid bail application of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **14/07/2021**. Date of 14/07/2021 is given at specific request and convenience of counsel for the accused.

Interim order, if any, to continue, till next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**FIR No.331/2021
PS Subzi Mandi
U/s 33/58 Delhi Excise Act
State Vs. Rahul Yadav**

18/06/2021

Present application u/s. 437 Cr.P.C. has been filed on behalf of accused Rahul Yadav for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings via video conferencing on behalf of the accused Rahul Yadav.

Ahlmad is absent.

None has joined the proceedings through video conferencing on behalf of accused even on the last date of hearing i.e. 08/06/2021.

It appears that the accused/counsel is not willing to pursue the present bail application. Accordingly, present bail application of the accused Rahul Yadav is dismissed-in-default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**Bail Application No.1359/2021
FIR No.18/2021
PS Bara Hindu Rao
State Vs. Sohan @ Sheru**

18/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Sohan @ Sheru for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ASI Arvind Kumar is present (through V.C.).
Sh. Ajay M. Lal, Ld. Counsel for the accused Sohan @ Sheru (through V.C.).

Ahlmad is absent.

TCR is received.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **26/06/2021.** Date of 26/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **26/06/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**Bail Application No.1351/2021
FIR No.18/2021
PS Bara Hindu Rao
State Vs. Ashok @ Ganja**

18/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Ashok @ Ganja for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ASI Arvind Kumar is present (through V.C.).
Sh. Deepak Malik, Ld. Counsel for the accused Ashok @ Ganja (through V.C.).

Ahlmad is absent.

TCR is received.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **26/06/2021**. Date of 26/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **26/06/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

**ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**Bail Application No.1086/2021
State Vs. Deepak
FIR No.98/2020
PS Burari
U/s 394/34 IPC**

18/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of the accused Deepak for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.
IO/ SI Satender Singh is present (through V.C.).
Sh. Satish Kumar, Ld. Counsel for the accused Deepak (through V.C.).

Ahlmad is absent.

TCR is received.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **22/06/2021.** Date of 22/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing **22/06/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**FIR No.114/2012
PS Timarpur
U/s 379/411/174-A IPC
State Vs. Manish @ Motta**

18/06/2021

Present application for readmission to bail has been filed on behalf of the accused Manish @ Motta.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ HC Indresh is present (through V.C.).
Ms. Seema Gupta, Ld. Counsel for the accused Manish @ Motta (through V.C.).

Ahlmad is absent.

TCR is stated to be not received.

Issue notice to the Ahlmad of the concerned Court with direction to furnish appropriate explanation as to why he has not sent the TCR despite directions, for the next date of hearing.

TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **28/06/2021**. Date of 28/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **28/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**FIR No.107/2012
PS Timarpur
U/s 379/411/174-A IPC
State Vs. Manish @ Motta**

18/06/2021

Present application for readmission to bail has been filed on behalf of the accused Manish @ Motta.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ HC Shiv Kumar is present through V.C.
Ms. Seema Gupta, Ld. Counsel for the accused Manish @ Motta (through V.C.).

Ahlmad is absent.

TCR is stated to be not received.

Issue notice to the Ahlmad of the concerned Court with direction to furnish appropriate explanation as to why he has not sent the TCR despite directions, for the next date of hearing.

TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **28/06/2021**. Date of 28/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **28/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**Bail Application No.979/2021
State Vs. Sandeep Kumar Sood
FIR No.02/2021
PS Crime Branch
U/s 420/468/471/506/120B/34 IPC**

18/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Sandeep Kumar Sood for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Jitendra Singh Sirohi, Ld. Counsel for the accused Sandeep Kumar Sood (through V.C.).
Sh. Ankit Goel, Ld. Counsel for the complainant (through V.C.).
SI Omvir Dabas is present on behalf of IO (through V.C.).
IO has not joined the proceedings through V.C.

Ahmad is absent.

It is submitted by SI Omvir Dabas that the IO/ Inspector Lokendra Chauhan is out of station. It is further submitted that in the present case, supplementary charge-sheet is yet to be filed.

Issue notice to the IO/ Inspector Lokendra Chauhan to appear and SHO/ IO is directed to file status of supplementary charge-sheet in the present case, for the next date of hearing.

TCR is stated to be not received. TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **29/06/2021**. Date of 29/06/2021 is given at specific request and convenience of counsel for the accused.

SI Omvir Dabas is bound down for the next date of hearing i.e. **29/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**Bail Application No.2515/2021
FIR No.02/2021
PS Crime Branch
U/s 420/468/471/506/120B/34 IPC
State Vs. Mudassir Habib**

11/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Mudassir Habib for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Ashutosh Kumar, Ld. Counsel for the accused Mudassir (through V.C.).
Sh. Ankit Goel, Ld. Counsel for the complainant (through V.C.).
SI Omvir Dabas is present on behalf of IO (through V.C.).
IO has not joined the proceedings through V.C.

Ahmad is absent.

It is submitted by SI Omvir Dabas that the IO/ Inspector Lokendra Chauhan is out of station. It is further submitted that in the present case, supplementary charge-sheet is yet to be filed.

Issue notice to the IO/ Inspector Lokendra Chauhan to appear and SHO/ IO is directed to file status of supplementary charge-sheet in the present case, for the next date of hearing.

TCR is stated to be not received. TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **29/06/2021**. Date of 29/06/2021 is given at specific request and convenience of counsel for the accused.

SI Omvir Dabas is bound down for the next date of hearing i.e. **29/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**State Vs. Naseem Ahmad
FIR No.98/2021
PS Burari
U/s 307/411/120-B/34 IPC**

18/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Naseem Ahmad for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Suresh Bhatia is present through V.C.
Sh. Vidur Sikka, Ld. Counsel for the accused Naseem Ahmad (through V.C.)

Ahlmad is absent.

TCR is received.

Arguments heard on the aforesaid interim bail application of the accused Naseem Ahmad.

Put up for clarifications if any/ orders on **19/06/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**FIR No.177/2019
PS Wazirabad
U/s 454/380/174-A/34 IPC
State Vs. Akash Yadav**

18/06/2021

Present first application u/s. 439 Cr.P.C. has been filed on behalf of the accused Akash Yadav for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Sh. Rakesh Rajmurti, Ld. Counsel for the accused Akash Yadav (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be received.

Issue notice to the IO to appear and SHO/ IO is directed to file proper/ complete/ detailed reply to the aforesaid bail application of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **28/06/2021**. Date of 28/06/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**FIR No.357/2021
PS Wazirabad
U/s 392/34 IPC
State Vs. Sandeep Tanwar**

18/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of the accused Sandeep Tanwar for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Sukhpal Singh is present (through V.C.).
Sh. Varun Sakhuja, Ld. Counsel for the accused Sandeep Tanwar (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is received. Same is not proper/ complete.

IO is directed to file further/ proper/ detailed reply to the aforesaid bail application of the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **22/06/2021**. Date of 22/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **22/06/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**

**FIR No.140/2021
PS Timarpur
U/s 380/411/34 IPC
State Vs. Manish**

18/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of the accused Manish for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Manoj Kumar Meena is present through V.C.
Sh. Harish Kumar, Ld. Counsel for the accused Manish (through V.C.).
IO is stated to be on leave today.

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is stated to be received.

Counsel for the accused seeks time for filing copy of previous bail application, orders and reply for proper adjudication of the present bail application of the accused. Heard. Request is allowed. Same be filed on or before the next date of hearing.

Issue notice to the IO to appear and SHO/ IO is directed to file further/ detailed reply of the aforesaid bail application of the accused, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **01/07/2021**. Date of 01/07/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
18/06/2021(G)**